

No. HCE 181/2019

**High Court of Karnataka
Bengaluru,
Dated: 3rd JUNE 2020.**

NOTIFICATION

As per this office Notification dated 15.05.2020 the closure of the High Court of Karnataka, Principal Bench, Bengaluru and Benches at Dharwad and Kalaburagi, upto 06.06.2020 was notified. Further, the period of closure of the High Court of Karnataka, Bengaluru including Benches at Dharwad and Kalaburagi is hereby extended till 6th July 2020 only for the purpose of Section 4 of the Limitation Act, 1963.

However, the Standard Operating Procedure-SOP issued on 26.05.2020 will remain unaffected. The Principal Bench at Bengaluru and the Benches at Dharwad and Kalaburagi will continue to function as notified.

BY ORDER OF THE HIGH COURT,

**Sd/-
(RAJENDRA BADAMIKAR)
REGISTRAR GENERAL**

To:-

1. The Secretary to Hon'ble the Chief Justice,
2. The Private Secretaries to all the Hon'ble Judges,
3. The Registrar, Hon'ble Supreme Court of India, New Delhi,
4. The Registrar Generals of all the High Courts,
5. The P.A.s to Registrar General / Registrar (Vigilance) / Registrar (Statistics & Review) / Registrar (Administration) / Registrar (Computers) / Registrar (Judicial) / Registrar (Recruitment) / Registrar (Infrastructure & Maintenance) / Central Project Co-ordinator (Computers),
6. The Directors, Karnataka Judicial Academy / Bangalore Mediation Centre / Arbitration Centre, Bengaluru,
7. The Additional Registrar Generals, High Court of Karnataka Benches at Dharwad and Kalaburagi for necessary action,
8. All the Principal District and Sessions Judges in the State,
9. The Chief Secretary to the Government of Karnataka, Vidhana Soudha, Bengaluru for information,

Contd.,

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10. The Principal Secretary to Government, Law Department, Government of Karnataka, Vidhana Soudha, Bengaluru,
11. The Member Secretary, Karnataka State Legal Services Authority, Nyayadegula, H. Siddaiah Road, Bengaluru,
12. The Secretary, High Court Legal Services Committee,
13. The Assistant Secretary, Karnataka Law Reporting Council, Bengaluru,
14. The President, Karnataka Judicial Officers Association, Bengaluru,
15. The President, Advocates' Association, High Court Buildings, Bengaluru,
16. The Chairman, Karnataka State Bar Council, Dr. Ambedkar Veedhi, Bengaluru - 560001,
17. The Advocate General in Karnataka, Bengaluru,
18. The Accountant General in Karnataka, Bengaluru,
19. All Group – 'A' and 'B' officers of this office for information and necessary action,
20. The Section Officers and concerned Heads of Branches with a direction to circulate this Notification amongst the staff working under their control,
21. The P.A. to Registrar (Judicial) with a request to circulate amongst all the Court Officers and Assistant Court Officers,
22. All the Court Halls,
23. The Section Officer, HCA – II for necessary action,
24. The Assistant Registrar / Section Officer, GOB – I and DJA – I for information,
25. Notification file,
26. Office Copy.